

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI
O.A. NO.1140 OF 2024

IN THE MATTER OF :

Sumit Kumar ... Applicant
Versus

State of Haryana & Ors.Respondents

I N D E X

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TARUN GUPTA
ADVOCATE FOR RESPONDENT NO.6
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI – 110 029

NEW DELHI
DATED : 05.05.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

O.A. NO.1140 OF 2024

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ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO.6

MOST RESPECTFULLY SHOWETH :

1. At the outset, your answering respondent states that it is operating strictly in accordance with law and is meeting all the parameters/norms/standards fixed by the government. It is operating on the basis of valid consent to establish and consent to operate granted by the Haryana State Pollution Control Board. Its mining plan stands duly approved by the Department of Mines and Geology, Haryana. It has also been granted Environmental Clearance by the Ministry of Environment, Forest and Climate Change. It is scrupulously complying with all the

conditions mentioned in the Environmental Clearance and is carrying on mining in accordance with its approved mining plan. The mining activities of your answering respondent are at a permissible distance from Hospital, School and houses and hence the said mining activities do not in any manner adversely affect the activities of any Hospital, School or houses. Its PM10, PM2.5, Sox and NOx parameters are well within the prescribed range. It is meticulously complying with all the environmental norms and its activities are not causing any pollution or health hazard.

2. That though the unit of your answering respondent is fully compliant, certain minor insufficiencies have been pointed out in the report of the Joint Committee. Same are dealt with hereinunder:

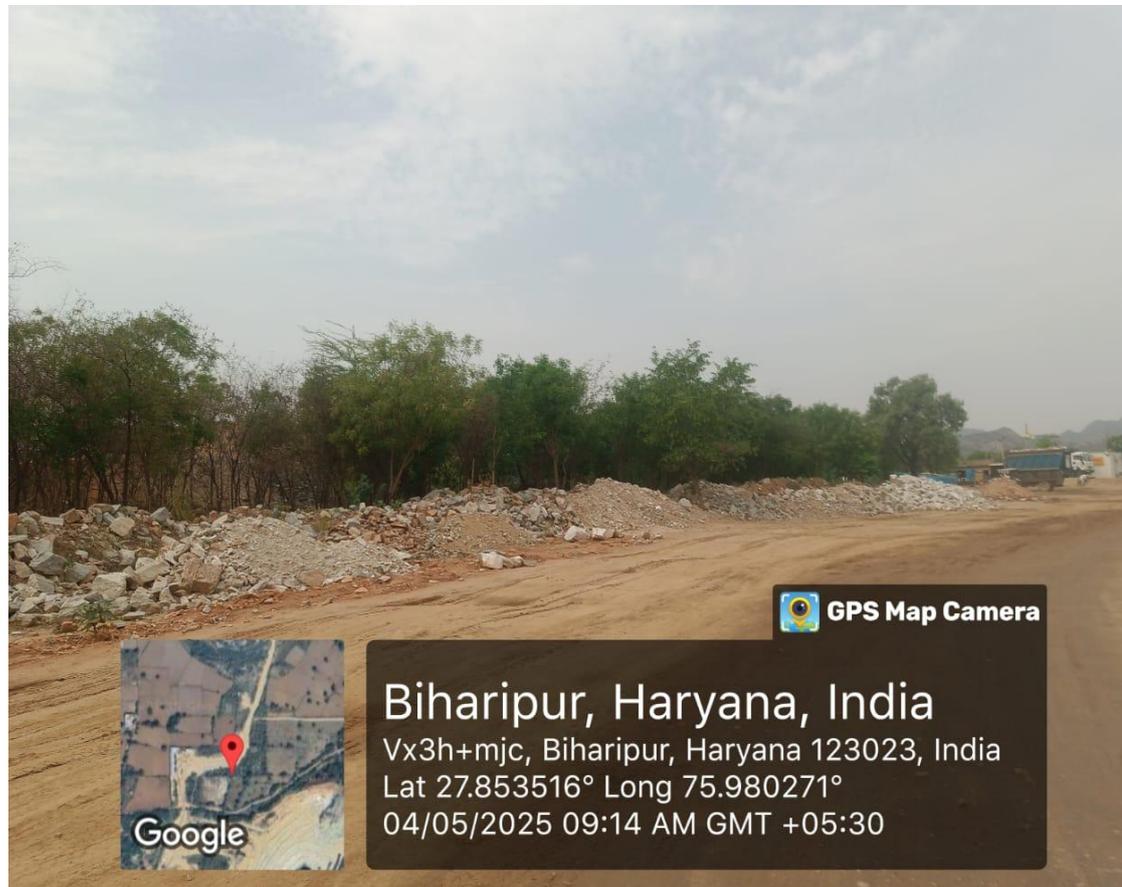
MINE

A. 7.5m wide green belt as mandated under EC is yet to be completed:

As against the requirement of planting 9300 plants, your answering respondent has already done extensive plantation of

more than 10000 saplings. Some areas of the mine boundaries could not be vegetated due to rocky/stony ground and absence of the natural soil on the date of inspection by the authorities. Your answering respondent has already undertaken the works of the transplantation of the top soil to these area and plantation activity has started at a fast pace. In addition, some patches of the boundaries where plantation could not be undertaken / could not survive, especially in the Southern Block, are being undertaken for dense plantation. The plantation activities are going on at rapid pace. However due to unfavourable weather conditions, the plantation work is taking some time. The work of green belt is expected to be fully complete by the middle of June, 2025. Some photographs with GPS coordinates showing plantation work are being furnished below:-





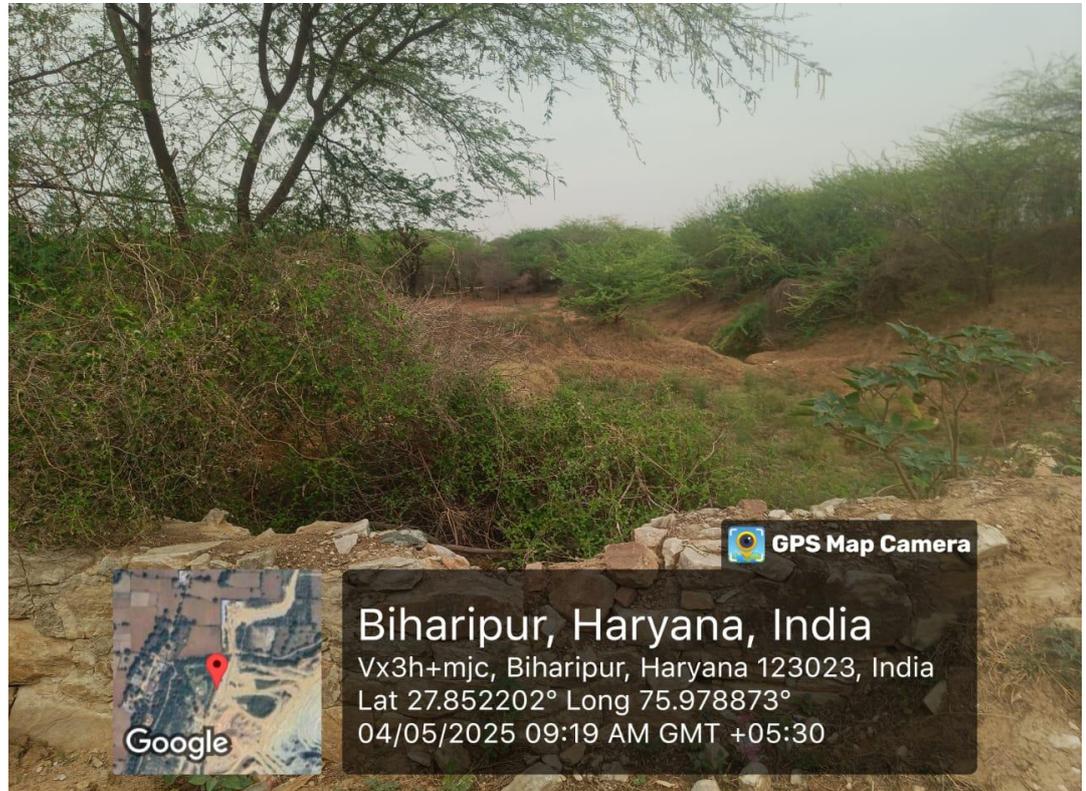
B. Permanent sprinklers on haulage roads have not been provided:

Immediately on the pointing of the Joint Committee, your answering respondent has provided permanent sprinklers on haulage roads.

C. Rain water harvesting system comprising of two pits has not been designed as per CGWB guidelines and have not been maintained properly.

Your answering respondent has already started construction of the rain water harvesting system of two pits, as per the standard design / guidelines of the CGWB and same will be completed in next 10-15 days. Photographs showing the same are as under:-





STONE CRUSHERS

A. Height of the wind breaking wall needs to be increased up to the loading point of the jaw crusher

Your answering respondent has already established dense green belt on three sides of the stone crusher premises. As regards height of wind breaking wall, it has already started the work of increasing the height of the wind breaking wall up to the loading point of the jaw crusher and same will be completed

in next 10-15 days. Few photographs with GPS coordinates in support of the above are furnished below –







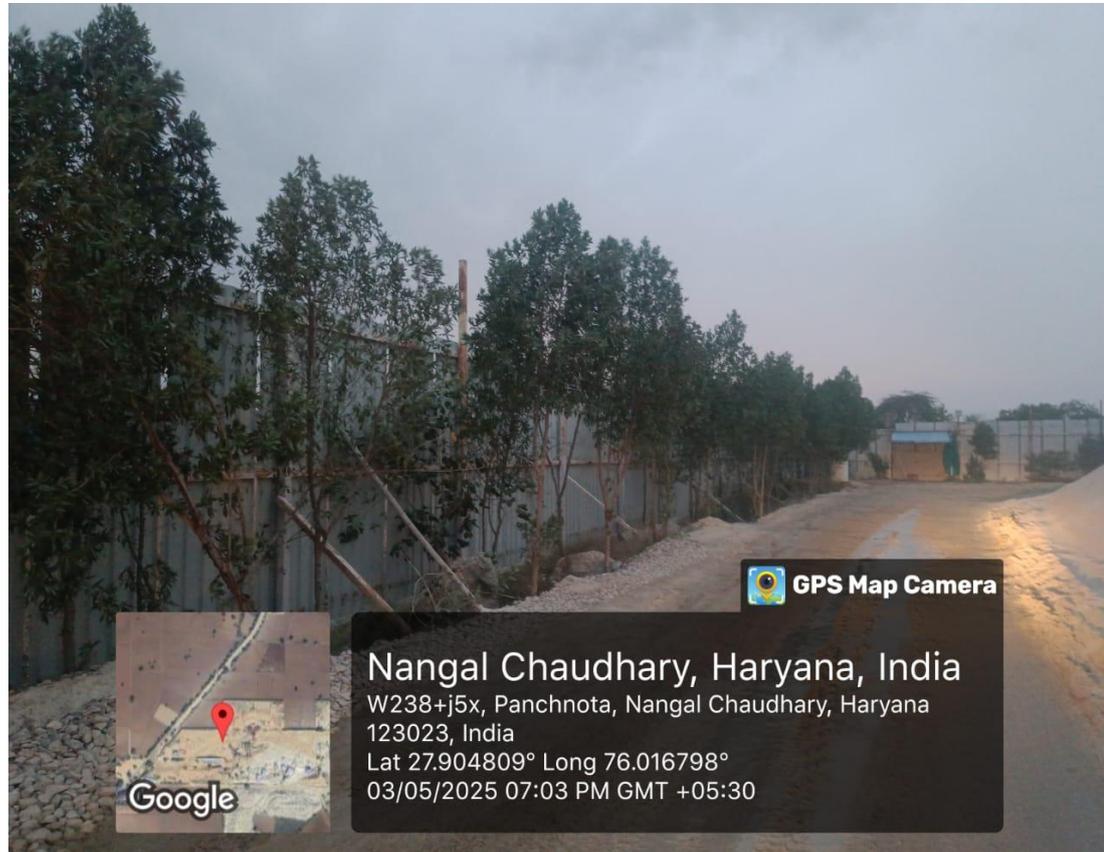
 **GPS Map Camera**



Nangal Chaudhary, Haryana, India

W238+j5x, Panchnota, Nangal Chaudhary, Haryana
123023, India

Lat 27.904133° Long 76.015332°
03/05/2025 07:01 PM GMT +05:30



B. Dry extraction cum bag filter followed by cyclone not provided:

There is no requirement under the notification dated 11.5.2016 issued by the government of Haryana to provide such dry extraction bag filter. The CPCB guidelines specifying the same are yet to be adopted by HSPCB. Be that as it may, your answering respondent has already initiated the process for procurement of such dry extraction cum bag filter and same will

be duly provided at the crushers at the earliest.

C. Interlocking not observed in the water mists spray nozzle system

Your answering respondent has already initiated the system of interlocking of the water mist spray nozzle system with the main energy supply and water supply meters of the stone crushing unit. Photograph of the interlocked pressure nozzles at the crusher hopper is furnished below:



In view of the facts and circumstances explained hereinabove it is evident that your answering respondent is

compliant and conforms to all the environmental norms. Your answering respondent has already started remedying the minor deficiencies point put by the Joint Committee and same shall be fully complied with by the middle of June, 2025. In view of the above, the instant OA deserves to be dismissed. Prayed accordingly.



RESPONDENT NO.6

THROUGH



TARUN GUPTA

ADVOCATE FOR RESPONDENT NO.6
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI – 110 029

NEW DELHI
DATED : 05.05.2025

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AFFIDAVIT OF PRAMESH SINGH S/O SH. KAPOOR SINGH,
AGED ABOUT 42 YEARS, R/O H.NO.196, SECTOR -1, HUDA,
NARNAUAL, HARYANA, PRESENTLY AT NEW DELHI.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the authorized representative of Respondent
No.6 in the present matter and am fully conversant with the facts
of the present case, therefore, I am competent to swear the
present affidavit.

2. That the accompanying reply has been prepared under
my instructions. I have read and understood the contents of the
said reply and same are true and correct to the best of my
knowledge and belief.



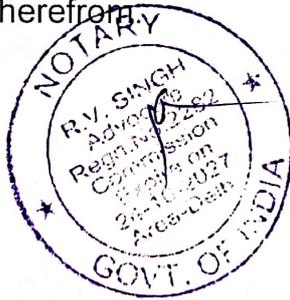
3. I state that all the annexures are true copies to their respective original.

[Signature]
DEPONENT

VERIFICATION :

Verified at _____ on this the 2 day of MAY, 2025 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

[Signature]
DEPONENT



[Signature]

I identified the deponent/executant who has signed in my presence

solemnly affirmed before me, read over & explained to the deponent

[Signature]
Notary Public, DELHI

2 MAY 2025